

THE GAUHATI HIGH COURT AT GUWAHATI

**(THE HIGH COURT OF ASSAM, NAGALAND, MEGHALAYA, MANIPUR,
TRIPURA, MIZORAM AND ARUNACHAL PRADESH)**

N O T I F I C A T I O N

Dated Guwahati the 6th February 2012.

No.HC.VII-280/2011/724/A :- In supersession of all earlier notifications, orders and letters issued in this regard, Hon'ble the Gauhati High Court has been pleased to **lay down the following procedure regarding granting of leave in respect of the Judicial Officers in all the States under its jurisdiction with immediate effect** –

(a) Grant of leave (both Earned and Casual) and Leave Encashment in respect of the Judicial Officers will be granted by the concerned District & Sessions Judges as well as by the concerned Principal Judges of the Family Courts, Judges of Designated Courts and other **Presiding Officers under the Administrative Control of the Hon'ble High Court.**

(b) The concerned District & Sessions Judge as well as the concerned Presiding Officer will submit a quarterly report relating to leave of the Judicial Officers under their administrative control to the respective Hon'ble Portfolio Judge.

(c) Grant of leave (both Earned and Casual) and Leave Encashment in respect of the District & Sessions Judges, the Principal Judges of the Family Courts, Presiding Officers of Labour Courts as well as Industrial Tribunals, Judges of Designated Courts, Special Judges, Special Judges of CBI Courts, Presiding Officer, State Appellate Tribunal(s), Members of Motor Accident Claims Tribunals and other **Presiding Officers under the Administrative Control of the Hon'ble High Court will be granted by the respective Hon'ble Portfolio Judges with the concurrence of Hon'ble JAD.**

By Order –

Sd/-

(Dr. (Mrs.) Indira Shah
REGISTRAR GENERAL